

No. HCKDB/Index/1/2023

HIGH COURT OF KARNATAKA  
DHARWAD BENCH  
DHARWAD

Dated: 25.01.2024

PUBLIC NOTICE

It is hereby notified that under Rule 2 (iii) of Chapter XX of The High Court of Karnataka Rules 1959, records of disposed of cases from 2008 to 2015 (i.e., upto 31.12.2015), which could be preserved for a period of five years and kept in file 'C' pertaining to Writ Petitions, are ordered to be destroyed vide order dated: 20.12.2023 by the Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru. Now the said records of such 'C' files of WPs are presently kept in Civil Index Room of High Court of Karnataka, Dharwad Bench, Dharwad.

Therefore, all the concerned Advocates, Party-in-person and litigant public, who have filed original/important documents in the finally decided cases pertaining to the WPs for the period from 2008 to 2012 (i.e., upto 31.12.2012) and are interested for return of any such document, may apply under Rule 6 of Chapter XX of The High Court of Karnataka Rules 1959 for return of such original document within a period of (30) thirty days from the date of publication of this notice. If no such application is received, the records of such 'C' files shall liable to be destroyed and no claim of whatsoever nature will be entertained thereafter.

No further notice will be given in this regard.

By Order of Hon'ble the Chief Justice,

*Rm* 25.1.2024  
(RON VASUDEV)

Addl. Registrar General,  
High Court of Karnataka,  
Dharwad Bench, Dharwad.

*M* *25/1/24* *25/1/24*

*25.1.2024*

Copies for information and needful action to:

1. The Additional Registrar General/Judicial, High Court of Karnataka, Bench at Kalaburagi with a request to display this Public Notice on the Notice Board and to circulate the same to the Advocates' Association.
2. The CPC (Computer), High Court of Karnataka, Bengaluru with a request to web-host the Public Notice in the official website of High Court of Karnataka.
3. The Prl. District & Sessions Court, Dharwad with a request to display this Public Notice on the notice board.
4. The Chairperson/Secretary Karnataka State Bar Council, Bengaluru.
5. The President, High Court Advocates' Association & High Court Lady Advocates' Association, Bengaluru/Dharwad..
6. Office copy.